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Government of India  
Ministry of Finance  
(Department of Revenue)

**Notification No. 73/2013-Customs (N.T.)**

New Delhi, dated the 12<sup>th</sup> July, 2013

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Additional Commissioner of Customs (Exports), Nhava Sheva to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on-

- (i) The Additional Commissioner of Customs (Exports), Nhava Sheva ; Mumbai
- (ii) The Additional Commissioner of Customs, Kandla and
- (iii) The Additional Commissioner of Customs, ICD, Tuglakabad, Delhi,

for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s Sandesh Exports Pvt. Ltd. and M/s Namo Impex Pvt. Ltd. and others issued vide, F.No.DRI/MZU/G/Inv-24/2010-2011 dated the 8<sup>th</sup> March, 2013, by the Additional Director, Directorate of Revenue Intelligence, Mumbai Zonal Unit, Mumbai.-400020

[F.No. 437/28/2013-Cus.IV]

(M.V. Vasudevan)  
Under Secretary to the Government of India